F. No. 495/16/2012-Cus.VI Government of India Ministry of Finance Department of Revenue Central Board of Excise & Customs

Room No.253-A, North Block, New Delhi the 1st July, 2013.

To,

All Chief Commissioners of Customs, All Chief Commissioners of Customs (Preventive), All Chief Commissioners of C.Ex., Customs & S.Tax. All Director Generals.

Sir/Madam,

Subject: Import of Pets under Baggage - reg.

Attention is invited to Board's Circular No. 15/2013 - Customs dated 08.04.2013 on the above cited subject.

- Board has received several representations regarding problems being faced in reimport of pets at airports. In this regard the undersigned is directed to inform that re-import of pets is not covered by Circular No. 15/2013 - Customs dated 08.04.2013. Therefore, it is clarified that re-import of pets as baggage is allowed subject to establishment of identity of pets by Customs authorities, production of the required health certificate from the country of export and examination of said pets by the concerned Quarantine Officer at this end.
- 3. These instructions may be brought to the notice of the trade / airlines / carriers by issuing suitable Trade / Public Notices. Suitable Standing orders/instructions may be issued for the guidance of the field officers.
- 4. Difficulties faced, if any, may be brought to the notice of the Board immediately.

Yours faithfully,

(A.K. Goel) STO (TU)